

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2681

ANSWERED ON:11.03.2011

IMPORT OF CARS

Jaiswal Shri Gorakh Prasad ;Yadav Shri M. Anjan Kumar

Will the Minister of FINANCE be pleased to state:

- (a) The details of provisions for import of cars into the country;
- (b) whether the Government seized some imported cars for not paying customs duty;
- (c) if so, the details thereof and persons involved therein; and
- (d) the details of persons convicted in the case so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The provisions for import of cars are stipulated in import licensing notes to Chapter 87 of the ITC (HS) classification of import and export items under Para 2.1 of the Foreign Trade Policy issued in terms of Section 5 of the Foreign Trade (Development & Regulation) Act, 1992. Further, cars are permitted to be imported into India under Export Promotion Capital Goods Scheme in terms of Chapter 5 of Foreign Trade Policy 2009-14. Moreover, cars are also permitted to be temporarily imported duty free for display or exhibition, fair, demonstration etc and by tourists under ATA Carnet in terms of Notfn. No. 157/90-Cus. Dated 28.3.90 as amended and 296/76-Cus. Dated 2.8.76 as amended respectively.

(b) to (d): Yes Madam, details for the last three years are given below:

Year	No. of cases	No. of imported persons arrested/ (in Rs.) convicted	Value of seized	Duty involved	Details of registered cars	seized cars	in crores	in crores (Rs.)									
08-09	5	12	8.55	9.75	Nil	09-10	01	1	0.59	0.12	Nil	10-11	10	7	1.98	2.11	Nil